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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ **ITA 152/2023**

THE PR COMMISSIONER OF INCOME TAX
CENTRAL 1

..... Appellant

Through: Mr Ruchir Bhatia, Sr Standing
Counsel.

versus

PEPSICO INDIA HOLDING PVT LTD

..... Respondent

Through: Mr Anmol Anand with Ms Priya
Tandon and Ms Sheetal Kandpal,
Advs.

CORAM:

HON'BLE MR. JUSTICE RAJIV SHAKDHER

HON'BLE MS. JUSTICE TARA VITASTA GANJU

ORDER

% **15.03.2023**

**CM APPL.12228/2023 [Application filed on behalf of the appellant
seeking condonation of delay of 245 days in re-filing the appeal]**

1. This is an application filed on behalf of the appellant/revenue seeking condonation of delay in re-filing the appeal.
2. Even according to the appellant/revenue, there is a delay of 245 days.
3. Mr Anmol Anand, who appears on behalf of the respondent/assessee, says that he does not oppose the prayer made in the application.
4. Prayer made in the application is, accordingly, allowed.
5. Delay is condoned. The application is disposed of in the aforesaid terms.

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6. Mr Ruchir Bhatia, learned senior standing counsel, who appears on behalf of the appellant/revenue, says that a connected appeal, i.e., ITA 682/2019 titled *The Pr. Commissioner of Income Tax-Central-1 vs. Pepisco India Holding Pvt. Ltd.* is listed before the court on 18.05.2023.

7. At the request of Mr Bhatia, list the above-captioned appeal on the same date i.e., 18.05.2023.

RAJIV SHAKDHER, J

TARA VITASTA GANJU, J

MARCH 15, 2023/pmc

Click here to check corrigendum, if any

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